

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 417
Appeal No. 43/ND/252/2023

IN THE MATTER OF:

Pawan Gupta	...	Appellant
Versus		
Registrar Of Companies, Nct Of Delhi & Haryana & Ors.	...	Respondent

Under Section 252(1)

Order delivered on 09.07.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant	:	
For the ROC	:	Adv. Jyoti Khurana, Adv. Aakash Sharma
For the I.T. Deptt.	:	Mr. Ruchir Bhatia SSC & Mr. Pratyaksh Gupta & Mr. Annant Maan JSC"s with Adv. Abhijeet Anand for Deptt. of Income Tax

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to paucity of time, the matter is adjourned to **20.08.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)